

**GOVERNMENT OF INDIA  
HOUSING AND URBAN POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1090

ANSWERED ON:20.03.2012

DWELLING UNITS UNDER RAY

Bali Ram Dr. ;Biswal Shri Hemanand ;Deo Shri Kalikesh Narayan Singh;Dhanaplan Shri K. P.;Guddu Shri Premchandra;Joshi Shri Pralhad Venkatesh;Singh Shri Ravneet

**Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:**

(a): the target fixed and the number of dwelling units constructed/proposed to be constructed and funds allocated under the Rajiv Awas Yojana (RAY) since June 2011 State-Wise;

(b): whether proper sanitation and water facilities are provided in the said units;

(c): if so, the details thereof; and

(d): the measures taken by the Government to ensure that property rights under the RAY are not transferred in favour of those other than the genuine allottees?

**Answer**

THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION (KUMARI SELJA)

(a): 'Rajiv Awas Yojana' (RAY) has been launched on 02.06.2011. The Phase-I of Rajiv Awas Yojana is for a period of two years from the date of approval of the scheme with an outlay of Rs. 5000 crores while Phase-II will cover the remaining period of the 12th Five Year Plan. The scheme is expected to cover about 250 cities, across the entire country by the end of twelfth plan (2017). The schemes of Affordable Housing in partnership and I.S.H.U.P have been dovetailed with RAY. No targets have been fixed for construction of dwelling units under Rajiv Awas Yojana (RAY).

(b)&(c): Does not arise.

(d): Under RAY the enactment of a legislation assigning property rights to slum dwellers is to be done by the States/Union Territories. The RAY guidelines stipulate that the legislation should provide that the legal right would be heritable, inalienable for a reasonable lock-in period, and mortgageable.